

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. KULDIP SINGH, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.5921 to 5924 /DEL/2013
Assessment Year: 2001-02 to 2004-05

ADIT Circle – 1 (2) New Delhi	Vs	GE Capital European Treasury Services Ltd. C/o RSM & Co. Habitat India Tower-I, 3rd Floor, C- 03, Qutab Industrial Area New Delhi-110016 PAN No. AACCG5476F
(APPELLANT)		(RESPONDENT)

ITA No.5732 to 5735 /DEL/2013
Assessment Year: 2001-02 to 2004-05

GE Capital European Treasury Services Ltd. 6th Floor, Building 7A, DLF Cyber City, Phase-III Gurgaon	Vs	DIT Intl. Taxation Circle -2 (1) New Delhi
(APPELLANT)		(RESPONDENT)

Revenue by	Sh. Prabha Kanti, CIT DR
Assessee by	Sh. Sachit Jolly, Advocate

Date of hearing:	11/01/2021
Date of Pronouncement:	11/01/2021

ORDER**PER N. K. BILLAIYA, AM:**

ITA No.5732/Del/2013 and 5921/Del/2013, 5733/Del/2013 and 5922/Del/2013, 5734/Del/2013 and 5923/Del/2013, 5735/Del/2013 and 5924/Del/2013 are cross appeals by the assessee and the revenue preferred against the orders for A.Y.2001-02 to 2004-05 respectively.

2. At the very outset the counsel for the assessee stated that the appellant has filed declarations under Vivaad Se Vishwas Scheme, 2020 to settle the dispute. The counsel stated that relevant forms have already been filed.

3. On such statement all these appeals are dismissed as withdrawn. However, liberty is given to the appellants to approach the Tribunal for the revival of the appeals if for some technical reason the dispute could not be settled under the Vivaad Se Vishwas Scheme, 2020.

4. On such concession all the appeals are dismissed.

5. Decision announced in the open court in the presence of both the representatives on 11.01.2021.

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

NEHA

Date:- 11.01.2021

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	11.01.2021
Date on which the typed draft is placed before the dictating Member	11.01.2021
Date on which the typed draft is placed before the Other member	11.01.2021
Date on which the approved draft comes to the Sr.PS/PS	11.01.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	11.01.2021
Date on which the fair order comes back to the Sr. PS/ PS	11.01.2021
Date on which the final order is uploaded on the website of ITAT	11.01.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	